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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): I beg to lay on the Table

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2011-2012.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8489/15/13]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 8490/15/13]

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2011-2012.
- (2) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8491/15/13]

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): I beg lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1995-1996, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 1995-1996.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8492/15/13]

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1996-1997, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 1996-1997.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 8493/15/13]

- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1997-1998, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 1997-1998.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 8494/15/13]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, India, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, India, Bhopal, for the year 2010-2011.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 8495/15/13]

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8496/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, with your permission, on behalf of my colleague Shri K.H. Muniyappa, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2011-2012.
- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2011-

2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8497/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): Madam, with your permission, on behalf of Shri Sachin Pilot, I beg to lay on the Table a copy of the Notification No. S.O. 93(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> January, 2013, exempting a banking company from the application of the provisions of Sections 5 and 6 of the Competition Act, 2002 under sub-section (3) of Section 63 of the said Act.

[Placed in Library. See No. LT 8498/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2011-2012, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2011-2012.  
Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (2)

[Placed in Library. See No. LT 8499/15/13]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-

- (i) The Rail Land Development Authority (Development of Land and Other Works) Regulations, 2012 published in Notification No. G.S.R. 57(E) in Gazette of India dated 31<sup>st</sup> January, 2013.  
(ii) The Railways (Punitive Charges for overloading of wagon) (Amendment) Rules, 2012 published in Notification No. G.S.R. 898(E) in Gazette of India dated 17<sup>th</sup> December, 2012.

[Placed in Library. See No. LT 8500/15/13]

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